



2026:AHC:20226

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2973 of 2026

Bechu Lal

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajpal Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that the order dated 02.01.2026 passed by the Sub Divisional Magistrate, Tehsil Soraon, District Prayagraj in Case No.0015/2026 (Computerized Case No.T202602030300115) was not complied with by the private respondent nos.5 to 7.
2. From perusal of the record, it is clear that the petitioner is seeking relief against private respondents and the petitioner is free to move appropriate application before the Court below itself.
3. Since the petitioner is seeking relief against private respondents, no relief could be granted, the present petition is dismissed.

(Prakash Padia,J.)

January 29, 2026
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